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ITEM NO.49

REGISTRAR COURT.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).17272/2012

DAKSCHINANCHAL VIDYUT VITRAN NIGAM LTD.

Petitioner(s)

VERSUS

VIDUT LOKPAL U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 17/01/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Respondent No. 1 still is awaited. Counsel for the petitioner seeks dasti notice against respondent No.1. Granted. Take steps. If steps are taken, issue dasti notice at the earliest. Await return of notice.

List the matter on 31.1.2013.

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|s

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|(SUNIL THOMAS)
|Registrar

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